

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.223
CP 10 of 2020

Proceedings under Section 71(10) of Co. Act, 2013

IN THE MATTER OF:

Rajasthan Rajya Vidhyut Karmachari Gratuity Fund TrustApplicant

V/s

Essar Shipping LtdRespondent

Order delivered on: 02/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Adv.

For the Respondent : Mr. Nipun Singhvi, Adv. a.w Ms. Pragati Tiwari, Adv.

ORDER

Ld. Counsel for the applicant seeks permission to withdraw the application. Both the parties agreed for withdrawal. Both are directed to file withdrawal affidavit/pursis today itself. In view of the same, permission is granted. Accordingly, CP 10 of 2020 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)